

Rules, 1974, published in Notification No. GHKH-51: 74-PRF-1973-74-354P in Gujarat Government Gazette dated the 4th April 1974, under sub-section (1) of section 22 of the Gujarat Private Forests (Acquisition) Act, 1972 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-6899/74].

MERCHANT SHIPPING (FIRE APPLIANCES) AMDT. RULES, 1974, GUJARAT GOVT. NOTIFICATIONS UNDER GUJARAT CARRIAGE OF GOODS TAXATION ACT, 1962 AND MOTOR VEHICLES ACT, 1939 AND STATEMENTS

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table:—

(1) A copy of the Merchant Shipping (Fire Appliances) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 374 in Gazette of India dated the 6th April, 1974, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-6900/74].

(2) (i) A copy of Gujarat Government Notification No. GH/G/323/MTA/1773/7052/E (Hindi and English versions) published in Gujarat Government Gazette dated the 10th December, 1973, under sub-section (2) of section 31 of the Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the

above Notification [Placed in Library. See No. LT-6901/74].

(3) (i) A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

(a) The Bombay Motor Vehicles (Gujarat Fourth Amendment) Rules, 1973, published in Notification No. G/G/73/190/MVR, 1073/494-1-E in Gujarat Government Gazette dated the 20th July, 1973.

(b) The Bombay Motor Vehicles (Gujarat Second Amendment) Rules, 1973 published in Notification No. G/G/73/188/MVR-1073/2969-E in Gujarat Government Gazette dated the 26th July, 1973.

(c) The Bombay Motor Vehicles (Gujarat Amendment) Rules, 1973, published in Notification No. G/G/73/310/MVR/1067/7152-E, in Gujarat Government Gazette dated the 28th November, 1973.

(ii) A statement (Hindi and English versions) showing reasons for laying the above Notifications. [Placed in Library. See No. LT-6902/74].

12.34 hrs.

SYNOPSIS OF PROCEEDINGS OF COMMITTEE 'E' ON DRAFT FIFTH FIVE YEAR PLAN

SHRI P. VENKATASUBBAIAH (Nandyal): I beg to lay on the Table Synopsis of Proceedings of

[Shri P. Venkatasubbaiah]
Committee 'E' on Draft Fifth Five
Year Plan (Implementation and Pub-
lic Cooperation).

12.35 hrs.

ASSENT TO BILL

SECRETARY-GENERAL: Sir I
lay on the Table the Pondicherry Ap-
propriation (Vote on Account) Bill,
1974 passed by the Houses of Par-
liament during the current session
and assented to since a report was

(1) Shri Bishwanath Jhunjhunwala

(2) Dr. G. S. Melkote

(3) Shri D. vendra Satpathy

Is it the pleasure of the House that
leave as recommended by the Com-
mittee may be granted?

SHRI S. M. BANERJEE (Kampur):
Yes, but without pay. That is the
Government's policy—no work, no
pay.

MR. SPEAKER: I think you are
perfectly right. I hope the House
agree to that— not about the without
pay, but with the report.

HON. MEMBERS: Yes.

SHRI VIKRAM MAHAJAN (Kan-
gra): Those who indulge in walk-
outs should forfeit their pay.

MR. SPEAKER: The Members will
be informed accordingly.

last made to the House on the 29th
April, 1974.

12.35½ hrs.

LEAVE OF ABSENCE FROM THE
SITTINGS OF THE HOUSE

MR. SPEAKER: The Committee on
Absence of Members from the Sittings
of the House in their Fourteenth
Report have recommended that leave
of absence be granted to the following
Members for the periods indicated
against each:—

— 17 h to 22nd December, 1973
(Ninth Session) and 18th
February to 5th April, 1974
(Tenth Session)

— 15th April to 10th May 1974
(Tenth Session)

— 18th February to 7th March 1974
(Tenth Session)

12.36 hrs.

RULES COMMITTEE

FOURTH REPORT AND MINUTES

SHRI SHIVNATH SINGH (Jhun-
jhunu): I beg to lay on the Table
the following Report and Minutes of
the Rules Committee:—

(1) Fourth Report under sub-rule
(1) of rule 331 of the Rules
of Procedure and Conduct of
Business in Lok Sabha.

(2) Minutes of the sittings of the
Committee held on the 18th
and 26th March and 3rd and
25th April 1974.

12.36 hrs.

COMMITTEE OF PRIVILEGES

NINTH REPORT

DR. HENRY AUSTIN (Ernakulam):
I beg to present the Ninth Report of
the Committee of Privileges.